

[To be published in Part II, Section 3, Sub-section (ii) of the Gazette of India, Extraordinary]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 61/2010-Customs (N.T.)

New Delhi, dated the 7th July, 2010.

Ashada, 1932 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Customs House, Ahmedabad to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Additional Commissioner of Customs, Kandla for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Sai Infosystem (India) Ltd., Plot and others, issued vide DRI/AZU/INV-13/2009 dated 19th March, 2010 by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit, Ahmedabad.

[F.No. 437/27/2010-Cus.IV]

(Navraj Goyal)

Under Secretary to the Government of India